

(c) whether Government propose to pay compensation to the villagers till the fly-ash menace is eliminated;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a). Yes, Sir.

(b) No study has been made about damage to crops at Chandrapura due to fly-ash menace. However steps have been taken by the Damdar-Valley Corporation for controlling fly-ash menace. Mechanical Dust Collectors and Electrostatic precipitators have been installed at the Chandrapura Thermal Power Station. Efforts are being made to improve the performance of these equipments so as to reduce emission of fly-ash from the stacks.

(c) to (e). No, Sir. There is no proposal to pay compensation.

Declaration of Profit before and after Tax by Companies Inviting Deposits

9067. SHRI PIUS TIRKEY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether while inviting public deposits, companies are required to declare the profit before tax and profit after tax for the last three years;

(b) what precisely is profit before tax and profit after tax;

(c) whether to show a rosy picture, a company is allowed to add back deductions like depreciation; and

(d) if so, what deductions are permitted to be added back?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. Under the Companies (Acceptance of Deposits) Rules, 1975, the non-banking non-financial companies inviting deposits from public are required to disclose in the relevant advertisement in the newspapers, the profits of

the company, before and after making provisions for tax, for three financial years immediately preceding the date of such advertisement.

(b) The profit before tax would broadly meant net profit before deducting the amount of tax under the provisions of Indian Income-tax Act. Profit after tax means profit after deducting the amount of Indian Income-tax Act etc., as stated above.

(c) No, Sir.

(d) Does not arise in view of (c) above.

News item Captioned 'Politics of Murder again in Coal Belt'

9068. SHRI PIUS TIRKEY: Will the Minister of ENERGY be pleased to state:

(a) whether his attention has been drawn to the news item in the 'Patriot', dated the March 29th (last page) under the caption "politics of murder again in coal belt" likely to affect the coal production in the area;

(b) whether he has taken up with the State Government and the Union Home Ministry to curb the above mentioned new destabilising agents in the coal belt to ensure safety and security of the employees; and

(c) if so, facts in details?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) and (c). The question of improving the law and order situation in Dhanbad area is being continuously pursued with the Government of Bihar and the Ministry of Home Affairs. Ministers of State for Energy, Railways and Home Affairs discussed this matter with the Chief Minister of Bihar in Dhanbad in September, 1980 and a number of steps have been taken for improving law and order in that area. Among other things, a Police Control Room has been set up, Police force has been strengthened and new

Police stations/out posts are being opened. Law and order situation is also being periodically reviewed at the district level, at the divisional level and at the State level. As a result of these measures the law and order situation is improving.

Kolab and Indravati Power Projects (Orissa)

969. SHRI GIRDHAR GOMAN-
GO: Will the Minister of ENERGY be pleased to state:

(a) whether the electricity power generation from Kolab and Indravati Hydel power projects has been estimated in project report of these on-going projects of Orissa State;

(b) the reasons for constructing these two projects in Koraput and Kalahandi districts; and

(c) whether Government of Orissa has agreed to supply power from Kolab and Indravati Hydel projects to alumina plant at Damanjodi, Koraput; if so, quantity agreed to be supplied from each project; and

(d) whether the surplus power will be fully utilised so as to meet the requirements of the new industries coming up in these districts and also to meet other demands of these districts?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a). Yes Sir. The upper Kolab Project in the Distt. Koraput envisaging installation of three units of 80 MW each, is estimated to afford a firm annual energy generation of 835 Gwh and secondary energy to the extent of about 85 Gwh per year on an average basis. Similarly, Upper Indravati Project in the Distt. Kalahandi envisaging installation of four units of 150 MW each, is estimated to afford a firm annual energy generation of 1962 Gwh besides providing peaking benefits of 600 MW.

(b) Hydro-electric projects are site specific and hydro electric development is determined by favourable topographic and hydrologic features.

The Upper Indravati and Upper Kolab projects, which are being developed as multi purpose projects have features such as a large storage and high head which are very attractive from the point of view of power generation and cannot be located elsewhere unlike thermal/uclear projects.

(c) and (d). The Government of Orissa have assured to supply power to the bauxite mine and the alumina plant. The power supply to these units will be made from the Orissa power grid. The power generated from these projects will be utilised to meet the requirements of the State including industries.

Non-Payment of Claims to Commission Agents, Calcutta

9070. SHRIMATI PRAMILA DAN-
DANVATE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a number of claims made at the office of the Commissioner of Payments at Calcutta coal under Coal-Mines (non-cooking) Nationalisation Act, 1973) have not been paid;

(b) whether a number of Commission Agents even after the order for payment have not been paid their claims;

(c) if so, the details thereof; and

(d) when Government propose to make the payment of the claims of Commission Agents?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). Commissioner of Payments has been appointed under the Coal Mines (Nationalisation) Act, 1973, who scrutinises the claims in accordance with the priority laid down in the Act. Payments are made by the Commissioner of Payments after disposal of all the claims against the erstwhile owners of the collieries. Over 48000 claims have been filed before the Commissioner of Payments. Keeping in view the big volume of work involved, the collection